

of Censure against Minister of Government is also linked with it. This matter is not related to Shri Solanki alone but it is related to the Government as a whole. If the Minister for External Affairs has to quit on this score, the Prime Minister or for that matter the whole Council of Ministers should resign. Only Minister of External Affairs should not be made scape goat on this account. I want to know about the letter. It was clearly said that it was related to Bofors deal. Had it been related to other matters, we would not have care much. The letter given by the minister of External Affairs of India to his Switzerland counterpart through a private person was related to Bofors deal. In such circumstances, the House has every right to know the full facts of the matter. Unless the letter is laid on the Table of the House, the discussion is meaningless. Through you, I make a demand that the Government should be asked to lay the letter on the Table of the House, only then further action should be taken.

— — —
[English]

MR. SPEAKER: Is there any response from the Government? Tomorrow we are going to discuss. So, today it is not necessary that all Members should speak.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): It is agreed that there should be a discussion tomorrow.

— — —
RE: NOTICE ABOUT MOTION OF
CENSURE AGAINST THE MINISTER OF
EXTERNAL AFFAIRS

[English]

SHRI GEORGE FERNANDES (Muzaffarnagar): I have given a notice this morning

about the motion of censure against the Minister of External Affairs. What has happened to my notice?

MR. SPEAKER: I have not received your notice.

SHRI GEORGE FERNANDES: I have given notice under Rule 184.

MR. SPEAKER: It has not come to my notice.

(Interruptions)

SHRI GEORGE FERNANDES: You must listen to me. I have given you a regular notice under the rules.

MR. SPEAKER: Please take your seat. If you have given the notice, it should come to me. If it has not come to me, I cannot say what stand I am taking without reading your notice. It is one thing. Secondly, we are going to discuss this matter tomorrow. At length you can do it.

SHRI GEORGE FERNANDES: You cannot talk about this tomorrow. (Interruptions).

I have given a notice at 9.30 a.m. this morning. I have given a notice of a motion of Censure.

MR. SPEAKER: I have not received it

SHRI GEORGE FERNANDES: I have given it. Your Secretariat should know of it. I have personally handed over at 9.30 a.m. this morning. I have got a copy of that notice.

MR. SPEAKER: Under what rule you gave that notice?

SHRI GEORGE FERNANDES: Under rule 184, I have given a notice.

MR SPEAKER Let me decide it clearly now Let me have the rule

SHRI GEORGE FERNANDES If you wish I will read my notice

MR SPEAKER You do not have to do it Let me read the rule

SHRI GEORGE FERNANDES I have moved a motion of Censure against the Minister of External Affairs I have given the notice at 9 30 a m this morning

MR SPEAKER Can you do it now?

SHRI GEORGE FERNANDES There are precedents (*Interruptions*)

SHRI A CHARLES (Trivandrum) Sir you have ruled that during the Zero Hour there are no points of order This is the Zero Hour How can he raise it? (*Interruption*)

SHRI GEORGE FERNANDES I have given notice of a motion under Rule 184 On three occasions in the past there had been motions under Rule 184 motions of Censure against a specific Minister There was a motion in 1968 against Shri Morarji Desai There was a motion a year before that against Shri Lalit Narain Mishra There was a motion against Choudhury Charan Singh when he was the Finance Minister

MR SPEAKER Can you raise this is sue now in the House and ask for my decision on it?

SHRI GEORGE FERNANDES I want my notice to be admitted because a motion of Censure against the Minister is called for The Minister has acted against the national interest The Minister has meddled in the affairs of the Home Ministry and the Law Ministry who are concerned with the Bofors matter He has no business in the first place to take a paper from some private individual

whose name he does not know, whose face he does not know At least, now he wants us to believe that he does not know that He handed over that note, on a matter that has attracted global attention, to the Foreign Minister of Switzerland

MR SPEAKER May I read the Rule? The Rule says

Save in so far as if otherwise provided in the Constitution or in these rules no discussion of a matter of general public interest shall take place except on a motion made with the consent of the Speaker

SHRI GEORGE FERNANDES May I draw your attention to Rule 186?

There it has been laid down what are the conditions in which you can reject or give your consent Rule 186 laid down conditions in which you can refuse your consent to my motion Rule 186 is very clear on this count (*Interruptions*)

SHRI K V THANGKABALU (Dharwad) Much more important issues are to be discussed in this House We can discuss the Bofors issue tomorrow (*Interruptions*)

SHRI GEORGE FERNANDES I do not raise a matter which has not been raised in the House before I mentioned three specific cases when a Censure motion against the Minister had been discussed Tomorrow's discussion will be a general discussion Today we are discussing the general question of the statement of the Minister

MR SPEAKER I have not admitted it

SHRI GEORGE FERNANDES How the Minister expects this House and the country to believe that he did not know the lawyer he did not know what his name was! He is the Foreign Minister of this Country! How can

this Parliament accept this man even for one minute to be the Minister of Foreign Affairs? He acted as a conduit; he acted as a conduit for those people who are arraigned not only in the Courts of this land but also in the Courts in Sweden, in the Courts in Switzerland. He acts as a conduit to scuttle this whole investigation. This matter has been discussed in the past under Rule 184. I am moving a specific motion.

MR. SPEAKER: Shri George Fernandes, I am allowing you to speak. But then you just fling the rules and are imposing them on me.

SHRI GEORGE FERNANDES: No, Sir, I am not.

MR. SPEAKER: I have allowed you to speak. But all the time you are referring to the motion which has not come to me; which has not been discussed in this House; which has not been seen by me. How is it you are doing?

SHRI GEORGE FERNANDES: I gave the notice of my motion at 9.30 a.m. today.

MR. SPEAKER: You cannot do that. You cannot take the entire House and the Speaker by surprise.

SHRI GEORGE FERNANDES: This is most unfair to me. I have acted according to the rules. I have given notice of my motion at 9.30 a.m. in the morning.

MR. SPEAKER: No, you have not.

SHRI GEORGE FERNANDES: I have given it.

MR. SPEAKER: Please speak now. Do not refer to the motion. I am not allowing your motion.

SHRI GEORGE FERNANDES: How

come you are not allowing it?

MR. SPEAKER: You cannot challenge my ruling. I have not seen the motion. I am not allowing it. Why are you insisting on that?

SHRI GEORGE FERNANDES: Under Rule 186, you have to give a cogent ruling.

MR. SPEAKER: No. It is not necessary. What is it you are doing?

SHRI GEORGE FERNANDES: How cannot there be a discussion on my motion? (*Interruptions*)

[*Translation*]

MR. SPEAKER: First of all, you please take your seat.

(*Interruptions*)

MR. SPEAKER: Yes, I am listening. You please first sit down.

[*English*]

SHRI AMAL DATTA (Diamond Harbour): You have to take notice of the motion and then you have to give your ruling. (*Interruptions*)

MR. SPEAKER: What is this you are doing? The notice which has not come to my hand, how can I do that?

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum). You have not said that You have not received it. (*Interruptions*)

[*Translation*]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, rules permit us to move into confidence motion against the Council of

Ministers But there have been occasions when a Member or a group or the party in the House moved censure motion against individual Minister without moving any formal no confidence motion against the Council of Ministers There is no separate provision for such Censure motion in the rules So much kind of Censure motions had been discussed under Rule 184 in the House Our hon Member Shri George Fernandes has given the notice of his intention to move the motion He has himself given the notice to the Secretariat Why did it not reach you, this can be checked by you If you reject it without seeing, it seems to me that

MR SPEAKER I have not rejected it

[English]

How can I admit it?

SHRI I AL K ADVANI I would like to request you to give your ruling on the notice of Censure motion by today afternoon after considering it This can be a reasonable course of action This is a matter in which any delay will lessen the validity of the Censure motion Every Member has its own style to raise a matter in the House He wants to raise it through Censure motion I think you should give your ruling about it

[English]

MR SPEAKER My ruling on this point is this

(Interruptions)

SHRI GEORGE FERNANDES Before you give your ruling, you please listen to me (Interruptions)

[Translation]

MR SPEAKER This matter was raised

during the question hour and the whole House was demanding a discussion on it and on Bihar issue I said that this issue would be discussed first and then Bihar issue would be discussed There are several other issues also about which some members have requested me to raise during zero hour I have been given understand that the matters deserved to be raised in the House and I am also convinced to be so Till now, I have not received your notice Now you are giving it to me I will see as to whether it could be admitted or not If rules permit, I will admit it However, I will allow you to speak for two or three minutes if you so desire As far as the question of admitting it is concerned, I can not give my ruling without going into all aspects of the matter

(Interruptions)

SHRI CHANDRA SHEKHAR (Ballia)
Mr Speaker, Sir I want to make a submission It is another matter as to whether you admit the Censure motion or not As stated by Shri George Fernandes, an unauthorised document was passed on by the Minister of External Affairs of India to his counterpart of another country and he does not know the identity of the person who gave him the letter This is not as serious as the public statement made by the Prime Minister that he had no knowledge of the paper or the memorandum or the document given to the Minister You will not find any other case in any Parliamentary democracy anywhere in the world where principle of collective responsibility would have been flouted in such a brazen manner The moment the Prime Minister said that the document was given without his knowledge, the political morality and Parliamentary norms warranted that the Minister for External Affairs should have resigned then and there It is very serious issue

Mr Speaker, you know that I have no enmity with anyone Strange things are

happening in our Parliamentary democracy Sir, it is your responsibility to safeguard it The Government of Nagaland is dismissed and the Home Minister says that he does not know about it Is the principle of collective responsibility being followed or not? Sir I am not saying anything about the censure motion but I want to submit that the act of the Foreign Minister which generated world wide reaction and warranted discussion in the House is taken very casually by the Prime Minister of India who said in a minute that he was responsible for it was it not the responsibility of the Prime Minister to inform the House the circumstances under which the note was given I think the Government or for that matter the Prime Minister thinks that this Parliament is his fiefdom I would like to submit that this House or the country is not a fiefdom of anyone Whatever ruling you may give but today the norms of Parliamentary system are being violated Country's dignity is being lowered Parliamentary democracy is being reduced to mockery It is our responsibility to save the democratic norms So you please call the Prime Minister in the House and ask him to clarify the position in the matter What action has been taken by him during the last 24 hours? Did this happen without his knowledge If he fails to clarify the position the Prime Minister and the Foreign Minister both will have to resign The foreign Minister has no right to stay even for a single day

[English]

SHRIGEORGE FERNANDES Sir you have asked me to speak on what exactly I have to submit

[Translation]

Mr Speaker Sir, you said that you have not received my notice till now I myself have dropped this notice in the box kept in the office before 10 a m

I have given this notice under rule 184 I have a copy of this notice with me I have said in this notice

[English]

I give notice on the following motion, (Interruptions)

MR SPEAKER Shri Charles I am on my legs Please sit down

[Translation]

You know very well that no restriction is imposed on discussion on any issue in this House but you know that we have to follow the Parliamentary rules if we want to protect the Parliamentary system Does the rule permit to discuss a notice in the House? No rule permits this If the discussion is made on a notice we receive thousands of notices for discussion

(Interruptions)

MR SPEAKER You please leave this point I would like to tell you one thing more I have consulted the Government and they said that they would make a statement in this regard You please first listen to the statement made by the Government If may be possible you get something from it The statement would not be made because you interrupted him when the Law Minister was on his feet to make the statement He will now make the statement after all of you make your submission (Interruptions)

MR SPEAKER If you like this how can we function

(Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) Sir there are rumours that he

has submitted his resignation Let him say yes or no (*Interruptions*)

MR SPEAKER Shri Ghulam Nabi Azad, he is on his legs

(*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES Mr Speaker Sir yesterday hon Minister of External Affairs had conceded in the House that he handed over a letter (*Interruptions*) Though the hon Prime Minister may not say anything today on that issue (*Interruptions*)

MR SPEAKER You are speaking after giving a notice Please speak in brief

(*Interruptions*)

SHRI GEORGE FERNANDES I would like to tell you only this that his statement and (*Interruptions*) I would like to say that this House should tell the hon Minister of External Affairs that he is not worth the post (*Interruptions*) Had the hon Prime Minister dismissed him from his Cabinet by 10 A M today I would not have brought this notice (*Interruptions*)

MR SPEAKER Do not discuss the notice here It is not discussed here

(*Interruptions*)

SHRI GEORGE FERNANDES When I reached the House today and when some discussion started at 11 a m I asked some of my friends whether hon Minister has resigned? (*Interruptions*) Whether hon Prime Minister has dismissed him? (*Interruptions*)

[*English*]

SHRI DIGVIJAYA SINGH (Rajgarh) Sir I am on a point of order (*Interruptions*) Have

you admitted the Censure Motion against the External Affairs Minister? If you have not admitted then how is he speaking? (*Interruptions*)

MR SPEAKER No not yet Only today it has come to me I will examine it

(*Interruptions*)

SHRI DIGVIJAYA SINGH Sir I want a ruling on this (*Interruptions*)

MR SPEAKER I have not allowed

(*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES There fore I request that the required discussion should take place but it should be under rule 184 (*Interruptions*) It should be debated as to on what grounds you can reject my notice (*Interruptions*) And my motion (*Interruptions*) If he has been removed before submission of my Motion then it is alright Other wise my request is that my motion should be allowed (*Interruptions*)

[*English*]

SHRI DIGVIJAYA SINGH Sir he can not refer to the Censure Motion (*Interruptions*)

MR SPEAKER It is in continuation of the previous matter (*Interruptions*) Please leave aside that notice He is using that notice to speak

(*Interruptions*)

SHRI DIGVIJAYA SINGH Sir if you have not admitted his notice then whatever he has said it should be expunged (*Interruptions*)

MR SPEAKER Let us first of all hear

Shri Ghulam Nabi Azad who was on his legs.

SHRI SOMNATH CHATTERJEE (Bolpur) Sir, I want to say something

SHRI LOKANATH CHOUDHURY (Jagatsinghpur) Sir, I also have been standing on my legs

MR SPEAKER Okay, you will get the chance, but later on

SHRI SOMNATH CHATTERJEE What is agitating us is not the question of Bofors only *simpliciter*. A senior minister of the Government comes and says, without apparently knowing the contents of it, without knowing who is the author of the document, in a formal meeting with the Foreign Minister of an independent country he has made over some document relating to an issue with which he has nothing to do, his Ministry has nothing to do. Either he is too naive or he is being made a sacrificial goat no doubt about it.

It is an extraordinary situation that the Government of India is functioning in this manner when a senior minister is acting as a courier of a document. It cannot be denied. It appears from the papers that he does not know the name of the lawyer. But obviously he knows the person who has introduced the lawyer to him. It cannot be just anybody and everybody walks upto the External Affairs Minister and hands over a document to him to carry and give it to so and so. Obviously he has been introduced by somebody to the Minister. Who is that person? The Minister must remember that name at least.

AN HON. MEMBER W. N. Chadha?

SHRI SOMNATH CHATTERJEE Or Hinduja? Today in this country the External Affairs Minister is guided by those who are also under the..

SHRI A. CHARLES (Trivandrum) It is unfortunate, we are not given the time whereas everybody most of the time is taken by them.

SHRI SOMNATH CHATTERJEE If he does not know the lawyer, he obviously knows the person through whom the lawyer has been introduced to him. He may not have known the contents, but he has admitted that he knew that it related to Bofors. Therefore he was willingly going to take the opportunity to influence the Swiss Government with documents with which the Government of India was not a party. This is an extraordinary situation.

SHRI A. CHARLES There is an attempt to destabilise the country (*Interruptions*).

SHRI SRIKANTA JENA If the Congress Members want to participate in this debate let them participate but in a proper manner.

SHRI SOMNATH CHATTERJEE The External Affairs Minister while handing over the document to the Swiss Foreign Minister must have said something. He just could not have handed over a document without saying anything about the document. How can there be a proper discussion on the Bofors issue without these documents being made available?

This goes to the functioning of the Government. While the External Affairs Minister hands over a document he must have said something (*Interruptions*). Is the Prime Minister not concerned? We would like to know. Or the Senior Ministers are not concerned? Is this the way the Government is functioning? Why do not we have a statement from the Prime Minister? What is the reaction of the Government?

SHRI DIGVIJAYA SINGH (Rajgarh) When we are having a free-style discussion

of Censure against Minister of
on the Bofors issue tomorrow, why should
the time of the House be taken in this way?

SHRI SOMNATH CHATTERJEE On
the Government's functioning there must be
some clarification (*Interruptions*)

MR SPEAKER You hear Mr Ghulam
Nabi Azad, first Shri Ghulam Nabi Azad

(*Interruptions*)

THE MINISTER OF PARLIAMENTARY
AFFAIRS (SHRI GHULAM NABI AZAD) I
am not answering anything (*Interruptions*) I
am not answering the debate (*Interruptions*)
Sir, the Minister of Foreign Affairs made a
statement in this House yesterday He has
been totally frank and honest in his state-
ment (*Interruptions*) He has been totally
frank and honest in his statement on the floor
of the House He has also admitted his
mistake (*Interruptions*)

Sir I have listened the views of the hon
Members on the other side and this side with
great care and I value the views of the hon
Members although some of my friends on
the other side have exaggerated that issue
(*Interruptions*) Since the Government has
already agreed to have a full-fledged discus-
sion tomorrow in this House, I will submit to
the hon Members that while discussing the
Bofors issue tomorrow this can also be
discussed during the course of the
discussion (*Interruptions*)

SHRI LAL K ADVANI (Gandhi Nagar)
Sir, I am amazed at the casual manner in
which the Government has dealt with this
issue In fact, this morning from the Govern-
ment sources itself it seemed that the Gov-
ernment realised that an atrocious happen-
ing had taken place and it was totally inde-
fensible Therefore, I was expecting the
Government to announce what kind of
amends they are going to make Instead, he
tried to say that we are going to discuss the

matter tomorrow and therefore this matter
can be swept under the carpet All that I can
say is now let the House decide, let the
Parliament decide and let Shri George Fern-
andes's motion be put to the vote of the
House (*Interruptions*)

SOME HON MEMBERS Yes (*Inter-
rptions*)

SHRI GHULAM NABI AZAD Sir since
my friends are insisting the Foreign Minister
has already met the hon Prime Minister and
he has tendered his resignation (*Interrup-
tions*)

SHRI INDRAJIT GUPTA (Midnapore)
Sir, we have not been told whether the
resignation has been accepted or
not (*Interruptions*)

[*Translation*]

SHRIMATI KRISHNA SAHI (Begusa-
rai) Mr Speaker Sir, I would like to submit
that I am raising a very serious issue before
you The question is not of a particular state
or an individual or a party The question is
whether democracy will be protected or not?
Will there be democracy or jungle raj in
Bihar? (*Interruptions*)

[*English*]

MR SPEAKER Please take your seat

(*Interruptions*)

SHRI SRIKANTA JENA (Cuttack) What
is that document, Sir? (*Interruptions*)

AN HON MEMBER Has his resigna-
tion been accepted or not? (*Interruptions*)

SHRI BASU DEB ACHARIA (Bankura)
Our demand was that note should be laid on

269 *Re Notice about Motion of Censure against Minister of the Table of the House (Interruptions)* CHAITRA 11 1914 (SAKA) *External Affairs* 270

MR SPEAKER Mr Acharia please take your seat

(Interruptions)

SHRIBASU DEBACHARIA The name of the lawyer who gave the note to the Minister should be disclosed *(Interruptions)*

MR SPEAKER Please take your seat now Well there was a convention in the House itself The agreement was first Bofors issue and then Bihar issue *(Interruptions)* Mr Chandra Shekhar wants to say something

(Interruptions)

MR SPEAKER You shall have to hear the lady Member *(Interruptions)* Please take your seat

[*Translation*]

I am not going to disclose what the Hon Member has said As the matter is a serious one House will have to listen attentively *(Interruptions)*

[*English*]

MR SPEAKER Mr Acharia You sit down All the time you are getting up Now please take your seat

[*Translation*]

SHRIMATI KRISHNA SAHI Mr Speaker Sir the question is not of any state individual or party Democracy is being butchered in Bihar *(Interruptions)*

[*English*]

MR SPEAKER I will tell you *(Interruptions)* Please sit down now She said, Her

life is in danger

(Interruptions)

MR SPEAKER Mr Jena please take your seat

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE We want to know what is that document and who is that person? *(Interruptions)*

SHRI AMAL DATTA The Government must table that document here *(Interruptions)*

MR SPEAKER Mr Amal Datta please take your seat I very much appreciate the senior Members telling me that I should maintain the prestige and dignity of the House I would request them to help me in doing so

SHRI NIRMAL KANTI CHATTERJEE And of the country also *(Interruptions)*

MR SPEAKER Now I have said that the honourable Lady Member came to my Chamber and said something has happened about which I am not going to say here But what impressed me most to allow her to speak was that her life is in danger And if she says that her life is in danger and you do not want to hear her then this is not the way to behave

(Interruptions)

[*Translation*]

SHRIMATI KRISHNA SAHI Mr Speaker Sir the question is neither of any party nor of any particular state or of any individual The question is that after Barah massacre now Congress M L A Hemant Shahi the son of Shri L P Shahi, former Union Minister has been murdered brutally He was murdered in the office of the Circle

Officer of Garole Block in Vaishali district He was invited there on the pretext of a meeting and was shot dead on 28th of the last month after being surrounded by criminals He died on 30th at 10 P M The Chief Minister went to Garole Block and suspended the police officer who fired at the Criminals for saving Hemant Shahi and his bodyguard The man who planned murder was made to abscond so that he may not make a statement He might be hiding with his protection Shri Hemant Shahi, the Congress M L A had won the bye election inspite of rigging in the elections * had said in a public meeting it was openly said that an Abhimanyu had been born in Vaishali he would be killed

[English]

I am on record I am quoting him I am quoting what he said in the public meetings so many times and not once (Interruptions)

MR SPEAKER Chief Minister's name will not form part of record

(Interruptions)

[Translation]

SHRIMATI KRISHNASAHI And he had said in the public meeting that the fate of Hemant Sahi will be the same as that of Abhimanyu in Mahabharat The workers and M L A s of Congress are being killed I had informed the House about myself also that I was warned that they would not allow me to win the election If I succeeded I will not be allowed to take certificate and if succeeded in taking the certificate I will not be allowed to reach Delhi You know how I reached this House after winning election Elections were on 12th June while I went there on 4th June

I have come here with a great difficulty from there on 7th July Mr Speaker Sir

yesterday, it appeared in the Times of India/ The Hindustan Times that

[English]

Homage paid to the so called dead criminals

[Translation]

Against whom there are 40 criminal cases and the Chief Minister says that Hemant Shahi is a criminal The Chief Minister declares the criminals as martyrs and pays homage to them Mr Speaker Sir you please provide security to all of us The whole administration has been paralysed (Interruptions) A few days back a Member of Parliament beat The Health Commissioner in Patna Secretariat You have read in the newspapers that there is nothing like administration in Bihar Where crime has become a profession there the Government does not have any right to stay even for a minute There is a severe blow on the face of democracy (Interruptions) Democracy has become a mockery in Bihar and the people who are ruling there are unable to see anything They are deaf and blind The Home Minister should give a statement on it C B I enquiry should be held and the Bihar Government must be dismissed The Home Minister should give a statement whether the Central Government will interfere in it or not

Mr Speaker Sir we have the copies of the letters The Block President of the Congress Party has sent a letter to the Block officer to provide security to Krishna Sahi We have the letter on which the police official of the Police Station remarked that they have neither petrol nor the Jeep No guard or other security personnel will be deputed for my security Sir therefore I want to make it clear that the Chief Minister has given such

instruction to those Police Stations from where the Congress has won in the Elections, as no security arrangements should be provided to the people as well as the people's representatives like me. The Police Officials have also been given instructions to kill certain selected persons. The Chief Minister went to Garol but he did not go to see the Congress M.L.A. in Muzaffarpur. Why did he return to Garol? Tension is prevailing in the whole State. This is not the question of the State but of the whole of India. At first they raised the Mandal issue and today they want to conceal such a big conspiracy by raising Bofors issue, they support the Chief Minister, all of them have joined hand with the C.M. How they do not want to listen the reality. Therefore, through you, I urge upon the hon. Home Minister should give a statement and the Government that I must be provided protection, the people of Bihar should get protection, the hon. Home Minister should give a statement and the Government of Bihar should be dismissed.

(Interruptions)

MR SPEAKER I will allow some one from your side also

SHRIMATI RITA VERMA (Dhanbad)
Mr. Speaker, Sir, whatever is happening today in Bihar *(Interruptions)* you can not suppress my voice in this way. Whatever is happening in Bihar today it is a form of terrorism which is being spread by the Government in a pre-planned manner. Every effort is being made to crush political as well as other protests and under this conspiracy some of the members of Legislative Assembly are being disqualified and the others are being completely eliminated from the scene. All this is happening under a well thought strategy. Hemant Sahiji and Ishwar Chowdhry ji were the victims of this strategy. We were never given police protection despite our repeated requests. *(Interruptions)*

[English]

SHRI SRIKANTA JENA (Cuttack) Are we going to discuss the decisions of the Bihar Speaker here?

MR SPEAKER I will see the records. If there is any reference to Bihar's Speaker, I will see what can be done.

[Translation]

SHRIMATI RITA VERMA While discussing Bara massacre case I had said that it is immaterial as to who is killings and who is being killed but the main point is to note as to who is behind these killings, and who is hatching the conspiracy. Hemant Sahi was murdered in the office of the Circle Officer. He was called in the block office to attend a meeting. The culprits were already sitting there and they murdered Hemant Sahi. Similarly the murder of Shri Ishwar Chowdhry was the result of the aggressive speech of the Chief Minister delivered only 24 hours before the murder of Sh. Chowdhry. It had appeared in all the newspapers at that time that five Pasis would come, and someone would be slain, the four will carry him on their shoulders to Advaniji. This was said by the Chief Minister and within 24 hours of his speech, Ishwar Chowdhry ji was murdered. You just go through any newspaper of that time. What is proved by it? What is going on in Bihar? In the same way the Chief Minister had said that they would not let any other party win. What is the use of winning. When the certificate will not be issued to the winner. And if certificate is issued then we will not let him reach Delhi. He had said this *(Interruptions)*. This threatening was not only for Krishna Sahi but was also given to all of us. Not only this our Chief Minister says that who is there to dethrone him? I will remain in power for 20 years to come because he is working under a planned conspiracy. If one village supports the other party then the genocide takes place there. If

any Member of Legislative Assembly other than Janta Dal is elected, either he is disqualified or he is murdered and the killers are called and regarded as martyrs (*Interruptions*) If the police harasses them then the constable is suspended In this way in Bihar (*Interruptions*) In this way the continuous chain of killing has started in Bihar

[*English*]

SHRI SRIKANT JENA You should allow discussion on other Chief Ministers also

MR SPEAKER You have already discussed Andhra Pradesh

[*Translation*]

SHRIMATIRITA VERMA The Chain of killings is going on there Therefore(*Interruptions*) I would like to ask Ram Vilas Paswanji whether he knows that the Harijans were killed in Tiskhora massacre case whether the criminals of that case have been arrested whether they have been punished? He must give answers to these questions The Harijans were murdered in Tiskhora massacre case Have the murderers of Ishwar Chowdhry been arrested? All these points should be clarified in the House It should also be clarified that what is the relationship between Janta Dal and N C C Wherever the N C C raised the slogan to boycott the elections the people did not go to cast their votes at those places but even then the Janta Dal has got 89.9% votes? It is a matter of surprise as to how the candidates of Janta Dal got 89.9% votes when the people are totally boycotting the elections It should be clarified Therefore I would like to request the Government that in view of the present law and order situation in Bihar where all of us are living in an entirely insecure atmosphere and nobody is bothering for our security in the State the Bihar Government should be dismissed so that

democracy can be protected and we may be provided security (*Interruptions*)

SHRI BRISHIN PATEL(Swan) Mr Speaker, Sir any sensitive person (*Interruptions*) At least please listen to me

MR SPEAKER Joshiji, You please listen what he says (*Interruptions*)

SHRI BRISHIN PATEL Mr Speaker, Sir every sensitive person would condemn the killings in politics (*Interruptions*) Krishna Sahiji I was listening to you now you please listen to me I am thankful to Krishna Sahiji who has raised this issue in the House Vaishali region is the birth place of Mahaveerji and is a place of peace (*Interruptions*) Thrice I have represented Vaishali in the Legislative Assembly and now when I have been elected as a Member of Parliament then Shri Hemant Sahi became victorious in the bye election Mr Speaker Sir I know the reality of this incident This incident has taken place on the issue of a market contract I will request the hon Home Minister that an intensive investigation of the incident should be held Mr Speaker Sir you should send a delegation of the Members of this House to enquire into the matter I demand that (*Interruptions*)

SHRI CHANDRAJEET YADAV Mr Speaker Sir you please accept this demand just now(*Interruptions*)

13 00 hrs

Mr Speaker Sir I had contested the elections in 1980 You can enquire Not even a single incident took place during that time The same was the case in 1985 when I again contested the elections In 1990 elections Mr Hemant Sahi contested the election against me Six murders had been committed at his behest

Mr Speaker Sir three persons belong

ing to backward communities died in the above incident. I would make a demand from the hon. Home Minister for conducting an enquiry so that the three persons from the backward communities could also get justice along with Shri Hemant Sahi and this House should also come to know about it. A delegation of the august House should be sent there which should submit its report after making the enquiry.

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, we all condole the death of Shri Hemant Sahi because we are anguished over the death of some human-being. I am not like Shrimati Sahi who gets hurt for the death of Shri Hemant Sahi but not for Shri Arun Rai who is a Yadav or for Shri Saryum Sahni. I am totally against human massacre, let that happen anywhere, whether at Barah, at Men or at Barsimha. Mrs. Rita Verma is concerned only for the Barah incident. I am against all acts of violence in politics. (*Interruptions*) I was listening to you, you should also listen to me. (*Interruptions*)

[*English*]

SHRI KAMAL CHAUDHURY (Hoshiarpur): What is he speaking? Is he justifying that murder? (*Interruptions*)

SHRI DIGVIJAYA SINGH (Rajgarh): What is this? This cannot be tolerated. This is a serious matter. He is trying to politicise the whole issues. (*Interruptions*)

[*Translation*]

SHRI NITISH KUMAR: Mr. Speaker, Sir, it should be investigated. When tenders were being announced in the office of the C.O., what for Shri Sahi had gone there in his capacity as a local M.L.A? Shri Jaimangal Rai and some other people were also there. Mr. Arun Rai was holding a gun on his shoulder. In the scuffle that ensued the gun

went off and this incident took place (*Interruptions*)

Due to his mistake the shot hit him and he died. Mr. Speaker, Sir, everybody knows that never before this in Vaishali the violence was on such a large scale as it was during the last elections.

Mr. Speaker, Sir, I am distressed to say that in all this, some mafia gangs have joined the ranks of politics of violence and the person who died in the incident tops the list (*Interruptions*) Shrimati Krishna Sahi says that her life is in danger. So she should be provided security. But the people who accompany her disturb the law and order situation much (*Interruptions*) Therefore, my submission is that the matter should be investigated by a Parliamentary Committee. The truth must come out. (*Interruptions*)

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, I would like to submit that the situation in Uttar Pradesh is likely to deteriorate further and in fact it was deteriorated. When I said this thing the other day, my hon. friends had expressed their doubts and even got annoyed. This morning around 4.30 A.M. the Kasibara mosque in Faizabad was blown off by a bomb. (*Interruptions*)

SHRI BHAGWAN SHANKAR RAWAT (Agra): Shri Mulayam Singh is hatching a conspiracy for creating communal riots. (*Interruptions*) The followers of Mulayam Singh are involved in it. (*Interruptions*) No mosque in Ayodhya has been dismantled. (*Interruptions*)

SHRI CHANDRA SHEKHAR: I am not going to blame any Government. Our hon. friends are saying that the situation in Bihar is shameful and causing anxiety. It is a great conspiracy against humanity. (*Interruptions*) Mr. Speaker, Sir, you have not allowed me to speak on the issue. That is why I am not touching it. (*Interruptions*)

SHRI HARIN PATHAK (Ahmedabad)
The Government does not feel concerned
about the death of people (*Interrup-
tions*)

SHRI CHANDRA SHEKHAR If busi-
ness of the House is to be conducted in this
manner and if this is the decorum and cul-
ture, I would not like to speak (*Interrup-
tions*)

[*English*]

MR SPEAKER We went to discuss all
important matters. Let us discuss them
according to the rules and let us discuss
them with understanding. Let us not disturb
each other.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE
(Lucknow) We would like to hear Shri Chan-
dra Shekhar. A few days back when I was
speaking about the situation in Ayodhya
Shri Chandra Shekhar was not present in the
House. People had interrupted me time and
again. This is a small reaction of the interrup-
tions made during my speech (*Interrup-
tions*)

SHRI CHANDRA SHEKHAR I am
happy that the interruptions being made now
have given satisfaction to my respected friend
which are being made as a reaction to that
day's interruptions. I raise this matter with
great concern that the situation is going to
deteriorate further. I do not blame anybody.
I do not say that the Government demolished
it. Some of my hon. friends say that Mulayam
Singh demolished it. There is a Home Minis-
try and a Home Minister here. As soon as I
received this news, I informed the Ministry
because there are intelligence agencies for
this purpose. It was sheer good luck that
people were not offering Namaz at that par-
ticular time. Had this incident occurred half an
hour later, there would have been many
casualties. In spite of all this I told Mr
Advani that day that tension was mounting

there. Though only two or three people re-
ceived injuries yet the tension in the area has
increased manifold. If this tension is allowed
to increase further the situation would de-
teriorate not only in Uttar Pradesh but also all
over the country.

Shri Advani and Shri Atal Bihari Vajpayee
had expressed their annoyance when Shri
Mulayam Singh Yadav was preventing
people from going to Ayodhya to check
demolition of the mosque (*Interrup-
tions*)

AN HON. MEMBER They were not
going to demolish the mosque (*Interrup-
tions*)

SHRI CHANDRA SHEKHAR They were
not going to demolish the mosque but to
convert the mosque into temple. I am not
going to say whether they were going there
to convert the mosque into temple or de-
stroying the mosque or rebuild the mosque
or do something else but people were in a
very angry mood. Yesterday Mr. Mulayam
Singh and his followers were going there to
call upon people that if without arriving at a
consensus over the problem the mosque is
either demolished or shifted, tension would
increase.

SHRI ATAL BIHARI VAJPAYEE He
could have said this from Lucknow
also (*Interrup-
tions*)

SHRI BHAGWAN SHANKAR RAWAT
They were going to break peace and engi-
neer riots there (*Interrup-
tions*)

SHRI CHANDRA SHEKHAR Mr
Speaker Sir, I was going to tender the same
piece of advice to Shri Advani, Rajmata or
Shri Atalji to pay their obeisance to Lord Ram
from here itself who is omnipresent. This is
just a way to express one's feelings, feelings
of resentment or protest. People who were
talking out a procession were lathicharged
and inflicted injuries.

mercilessly. (*Interruptions*)

MR. SPEAKER: Please do not speak in this manner. If some hon. Member wants to speak in protest I will allow one Member to speak, but not in this manner.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, I would not like to prolong this discussion. I just want to say that violence leads to more violence. Violence is not the right path no matter where does it take place or whosoever instigates it. If the U.P. Government wants to compete with anyone, it is its wish but its results will be dreadful. The situation is worsening. There is only way to change this deteriorating situation even at that time I had submitted that solution to the issue should be found out through mutual discussions and peaceful manner. The way the condition is deteriorating there, the doubt emerges among people that the parliamentary committee which is likely to go there, and the Consultative Committee or Standing Committee of the N.I.C. which is likely to go there, may have to postpone its programme. This is a serious issue. Lathi charge a few people, send them to jail, fire at them, that is not going to solve the problems of this country. I say it repeatedly that the way of the lathi and the bullet be stopped. If any Government adopts the way of the lathi or the bullet, then it is a wrong way, you should not follow such way, I feel surprised to think that those people who claim to be the devotees of Lord Rama are involved in nefarious activities. These activities will not allow them to go very far for too long. This shall have to be stopped and if the U.P. Government is not able to think about it that popular feelings or the peoples' sentiments have any meaning, then I would like to request the Central Government to give this issue some thought. The question is not of a Mandir or a Masjid, this question involves the emotions of crores of people whether the emotions are of the Hindus or of the Muslims. Today, a conspiracy is being hatched to disintegrate the

nation whether deliberately or not. I find it my duty to warn the nation against this and I would like to request the Indian Government to take positive step in this direction.

[*English*]

SHRI INDRAJIT GUPTA (Midnapore): Sir, I only want to add one or two words to what Shri Chandra Shekhar has said. We got this information early this morning from our old friend, Shri Mitra Sen Yadav, who used to be the Member representing Faizabad.

If a situation of communal tension is deliberately being created there, I suspect that this will be made an excuse for preventing the despatch of that delegation of the NIC to that place. Because then it will be said that until the situation returns to normal, they should not go there. When Azan was being delivered this morning at 4.30 a.m., the call to prayer at that time, as he said, people had not yet re-assembled, why then this unprovoked bomb explosion took place? Bomb was thrown and the mosque had been damaged. Two or three people had been injured also. Why should this be done? It is done just to create a communal tension. Then, tomorrow we will be told even by the Home Minister that should not be permitted because it means that a chain reaction is likely to start and we know where that leads to. This will mean complete destruction of whatever attempts are being made (*Interruptions*). Nobody here has said that a particular party has thrown that bomb at the mosque. I do not know why they are getting so agitated and excited. It is because they feel that the caps fits them or what? We never said that they had thrown the bomb. The moment that incident was mentioned, fifty people were up and started shouting. Can they deny that this incident has not taken place? Are they willing to condemn it? They do not condemn it, They are protesting against any mention of this matter. There-

fore, the Government is responsible. (*Interruptions*)

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT:
I say that Mulayam Singh has staged this incident. (*Interruptions*)

SHRI KRISHNA SAHI: In this regard, your clear direction should be there as to when and at what time the Home Minister shall make the statement.

MR. SPEAKER: Regarding the statement by the Home Minister, I would like to say that he will make it later on. He will intimate the time later on.

[*English*]

SHRI INDRAJIT GUPTA: If my suspicions are unfounded, I will be only too happy. I am not ascribing any motive. But, you know what the situation is likely to be in U.P. If a mosque—a place of religious worship—is damaged by a bomb explosion, then there is bound to be a communal tension and tomorrow we will find an official spokesman coming here and saying that nobody should go there now.

I remember when the riots took place in Varanasi, an hon. Member said *that nobody should be allowed to go there. No Members of Parliament should be allowed to go there because of the situation of tension, although he himself was allowed to go around in the city, which was under curfew and was sitting in the Thana.* But he said that other Members of Parliament should not be allowed to visit that place. This is what will happen tomorrow in the case of Faizabad also. Therefore, I call upon the Government to take serious note of this. First of all, unreasonable delays should not go on in the question of sending one delegation or two delegations. I do not know what they have decided. But, this has been

decided in the House. Now, if an endless delay goes on some more incidents like this will be created by those people who are not interested in this delegation going there, and who want to prevent it from going there. I am sorry that my friend Shri Vajpayee and other Members that day were so vehement in opposing the idea of sending any delegation there. They were also ascribing motives saying the idea of the delegation is to prepare the ground and to create a case for imposing President's Rule. Did they not say it here? Then, this decision was taken. If it is to be implemented, it should be done at the earliest possible opportunity; otherwise, more such incidents will be created and the whole thing will be frustrating. Therefore, I urge upon the Government to go into this matter immediately and take necessary steps.

SHRI MRUTYUNJAYA NAYAK (Phulbani): What is your view about Bihar?

[*Translation*]

SHRI BHAGWAN SHANKAR RAWAT:
They want to dismiss the U.P. Government. They are a party to that conspiracy.

[*English*]

SHRI INDRAJIT GUPTA: My view in Bihar is that I am the General Secretary of my party. Do not ask the question and then do not wait for the reply. (*Interruptions*) I have strongly disapproved of what was done in the Bihar Assembly by the Member of our group, who moved that Motion, which led to those people being expelled. I have strongly disapproved it from my party. Let me tell you that we do not approve of that. (*Interruptions*) . We do not support any killing. (*Interruptions*)

MR. SPEAKER: Shri Saifuddin Choudhury.....

(*Interruptions*)

[*Translation*]

MR. SPEAKER: You will be given time to speak.

(*Interruptions*)

SHRI SATYA PAL SINGH YADAV (Shahjahanpur): First of all, please listen to us. This is the problem of crores of people.

(*Interruptions*)

MR. SPEAKER: I will give you time to speak, please sit down. We take up items one by one.

(*Interruptions*)

[*English*]

MR. SPEAKER: Please, Mr. Saifuddin Choudhury, you have to come out very quickly. You can understand the feeling of the Members. If you four or five Members are speaking on every topic, they do not approve it. You come out quickly.

(*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY (Katwa): How can I speak, Sir?

(*Interruptions*)

[*Translation*]

MR. SPEAKER: I will give you time to speak. Please sit down. It is not to be discussed.

(*Interruptions*)

MR. SPEAKER: Yes, I shall give you time to speak. Kindly sit down. We shall not go to the next item before you speak

(*Interruptions*)

SHRI SATYA PAL SINGH YADAV: Do only the senior people have the right to speak here. (*Interruptions*)

MR. SPEAKER: Everyone has the right. You will get time. Kindly sit down.

(*Interruptions*)

MR. SPEAKER: What do you want? When I am telling you that I shall give you time, then why do you interrupt.

(*Interruptions*)

[*English*]

MR. SPEAKER: Saifuddin ji, you have to be very brief. It is not necessary to dwell upon it at length.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: I shall give you time.

(*Interruptions*)

MR. SPEAKER: What is this, please don't do like that....

(*Interruptions*)

[*English*]

MR. SPEAKER: You know they do not appreciate because they also have to make their points. So, on one point it is not necessary that so many people should speak.....

(*Interruptions*)

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, you had told to take up Bihar after Bofors and then general

matters About giving notice I have many times

(Interruptions)

MR SPEAKER Kindly sit down What is going on? Kindly sit down I am giving you time

(Interruptions)

MR SPEAKER You tell us, Chandra Shekharji, how to make arrangements?

(Interruptions)

[*English*]

MR SPEAKER Yes, Saifuddin ji

SHRI SAIFUDDIN CHOUDHURY (Katwa) Sir, I do not expect anything good from those who are communally *(Interruptions)*

MR SPEAKER Saifuddin ji, please be brief This matter is very well explained

SHRI SAIFUDDIN CHOUDHURY Sir, in this House it has been unanimously understood that a delegation will go The only question I want to know is why that delegation has not been sent yet I do not expect anything good from the people who are communally motivated but a government which claims to be secular, what role are they playing? Why are they dilly-dallying on this sending of delegation? Why are they succumbing to the threat of somebody who comes as a matter of after thought *(Interruptions)*

MR SPEAKER You have made your point Saifuddin ji

(Interruptions)

SHRI SAIFUDDIN CHOUDHURY No,

Sir, I want to know very categorically what is the reaction of this Government.

SHRI MRUTYUNJAYA NAYAK What is CPI(M)'s view on Bihar?

SHRI SAIFUDDIN CHOUDHURY Sir, the Members of Janta Dal from Bihar have invited a parliamentary delegation A delegation can very well go to Bihar also

SHRI SOMNATH CHATTERJEE We condemn the incident

[*Translation*]

SHRI VISHWANATH PRATAP SINGH (Fatehpur) Mr Speaker, Sir, the issue that Shri Chandra Shekharji has raised and the issue Shri Indrajit Gupta has raised are a matter of concern for all of us I shall request you *(Interruptions)* This kind of problem is not a question of parties, it is a question of the nation and I do not think that there is anything like proving one's own point or to give political mileage to anyone, I am requesting you *(Interruptions)* Sir, I have still not made my point yet they are reading my mind, My request is that when any such news then all kind of doubts arise those doubts can have various consequences rather dire consequences *(Interruptions)* today incidents happen first and preventive measures are taken latest on

I would like to request Advaniji that the U P Government should make statement about the incident today itself that the damage caused to the Masjid *(Interruptions)* will be made good by it on its own *(Interruptions)*

SHRI BHAGWAN SHANKAR RAWAT (Agra) Kindly find out the facts before you speak because if you give a wrong statement, there will be riots in the country *(Interruptions)*

MR SPEAKER Why are you interrupting unnecessarily?

SHRI VISHWANTH PRATAP SINGH: I am not making any allegation. I am simply urging that what Chandrashekharji and what Indirajit Gupta have said though I have no information about it but when two persons have said it, it must be true... (*Interruptions*) If it is announced that its construction, its repairs are taking place, then there is no question of prolonging the discussion.

The second thing I would like to tell the Central Government is that if the N. I. C. sends its delegation. That is at its own place but why it is that unless the delegation goes, the Government is not prepared to say anything or reveal anything. When it was asked that there is a doubt, it was good... (*Interruptions*)... What emerged from the N. I. C. resolution, is the only basis and the basis of the nation as well as basis of the harmony. Whatever has emerged from the N. I. C., if it is hurt in any way, then it becomes the duty of all of us to ensure that it is not hurt... (*Interruptions*)... The Home Minister should place facts about this incident today itself in the House so that it is clarified and rumors about it do not spread throughout the country.

At the same time it should be ensured that when an incident of bomb explosion has taken place at one place, then it may take place at the dispute site of Ramjanambhoomi-Babri Masjid... (*Interruptions*)... Now the Central Government should own its responsibility and make full arrangement there... (*Interruptions*)...

SHRI ATAL BHIHAR VAJPAYEE: Mr. Speaker, Sir, three issues have been raised in this discussion, three of them are connected to Ayodhya. One issue is about the damage caused to the Masjid in bomb explosion in Fairabad, we are having contact with the U. P. Government.

Mr. Speaker, Sir, the entire House the target of a bomb explosion and especially during the month of Ramjanam if any Masjid is made the target of a bomb, then is it a serious matter and very disturbing.... (*Interruptions*)...

Mr. Speaker, Sir, Faizabad is such a city, where even during Kar Sewa, no Masjid was damaged in any way this is a record.

SHRI RAM VILAS PASWAN (Roser): At that time the Government was alert... (*Interruptions*)..

SHRI ATAL BIHARI VAJPAYEE: At that time, no Masjid was damaged, this is very remarkable... (*Interruptions*)...

Now you have come from Faizabad to Ayodhya, when I go to Ayodhya you will come to Faizabad... (*Interruptions*)...

Mr. Speaker, Sir, according to my information and as some hon. Members have said that there is a Masjid at the side of the main road in Kasabara Mohalla. Today in the morning, 10 Minutes before the Nama a bomb exploded at 4.45. That bomb blast caused a one metre wide hole in the wall of backyard of that mosque and three nearby houses suffered partial damage. Nearly two people were sleeping in a hut and one of them sustained minor injury due to falling of a brick. The reconstruction work of mosques has begun and the mosque is being reconstructed. The House will be glad to know that strict security measures have been taken there and the situation is under control.

Mr. Speaker, Sir, I agree to this that certain elements may try to create tension in Ayodhya... (*Interruptions*) That attempt is wrong. Our Chief Minister himself had invited the delegation. Why are you bothered about our participation in it? You visit Ayodhya, you are most welcome. You will be given a red carpet welcome. You can even offer prayers, if you want, other wide you can return as such. Our perception regarding the nature and composition of the delegation is different, but the State Government is keen to receive a delegation. Recently, I had gone to Lucknow. We had talks with the Chief Minister and we even contacted the Home Ministry. The Chief Minister was the opinion that it would be better if the delegation visits the State, once the month of Ramzan is over and Id is celebrated peacefully in an atmos-

phere of goodwill. You can see for sought to be created there. I have repeatedly told my respected friends, who calls me 'Gurudev' that he has become more knowledgeable than me. He has raised the issue of the visit or Shri Mulayam Singh and his companions.

SHRI CHANDRA SHEKHAR (Ballia): Shouldn't I have raised it?

SHRI ATAL BIHARI VAJPAYEE: There's nothing wrong in raising that matter, but they shouldn't have gone there at all, in the first instance.

SHRI CHANDRA SHEKHAR: And when they went there, you should have got them beaten up?

SHRI ATAL BIHARI VAJPAYEE: No, it is incorrect, Chandra Shekharji, the details of the incident are with me. They were on their way to Faizabad, after holding demonstrations before the collectorate. Shri Mulayam Singh has been the Chief Minister of Uttar Pradesh. I need not to repeat the condition of Ayodhya, during his tenure as Chief Minister. His presence could have incited the people of Ayodhya and therefore he was stopped enroute and asked to convey his message to the people from there only. As I mentioned earlier, he was told not to take the trouble of going there. He did not pay heed to it and was consequently stopped and in the process some scuffle took place I have the details of the incident with me. *(Interruptions)*

Now if I mention the number of policemen injured in the process, you will say that I am echoing the figures given by the Uttar Pradesh Government. But if you are taking a stand on the basis of the information provided by Shri Mulayam Singh Yadav, we stand by the statement of Shri Kalyan Singh

SHRI CHANDAR SHEKHAR: Mr. Speaker, Sir, reproducing the statement is a different thing, but if you want to prove that the misconduct of the State Government was correct, then you are most welcome to do so. *(Interruptions)*

SHRI ATAL BIHAR VAJPAYEE: I don't want to prove any such thing. Chandra Shekharji, please don't level such allegations.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, during my tenure also, I used to tell the Government of that time that the partymen of other parties should not be maltreated. But if Shri Atal Bihariji says, that he has no objection, if the State Government maltreats respectable people and sets such precedent then it is alright... *(Interruptions)*

Sir, does it before them to repeatedly mention the name of Shri Mulayam Singh?

MR. SPEAKER: No, not at all.

SHRI CHANDRA SHEKHAR: But the leaders present in the House do not utter a single word in his defence. Mulayam Singh has his own standing in Politics and he doesn't owe it to anyone. It seems that the formation of the State Government for the first time has gone into your head, but don't let it make you live under any illusion. *(Interruptions)*

Sir, I would like to reply to these things as well. Such talks are not acceptable. *(Interruptions)*

SHRI SHANKERSINGH VAGHELA (Godhara): They are trying to disintegrate this country.

MR. SPEAKER: Please, keep it in mind that such discussions taking place in the House help in solving serious problems. Therefore, please see to it that you don't utter any such thing...

KUMARI UMABHARTI (KHAJURAHO): It was Shri Chandra Shekhar who raked up this issue.

MR. SPEAKER: No, he also didn't say any such thing. You please try to understand what Shri Vishwanath Pratap Singh and Shri Atal Bihari Vajpayee have to say. *(Interruptions)*

SHRI RAM VILAS PASWAN (Roser):
They will start disturbing the moment any
leader rises to speak.

MR. SPEAKER: Such interruptions
won't serve any purpose. All these senior
leaders by expressing their opinion are
contributing towards a solution to this prob-
lem. So, please don't take any such action
which may hinder this process.

[*English*]

SHRI SOMNATH CHATTERJEE
(Bolpur): Sir, I would like to know whether the
Congress Party or the treasury bench has
anything to say on this; not a single Con-
gress Member has spoken on this. (*Interrup-
tions*)

MR. SPEAKER: Let us be kind to them.
Today are helping you by just keeping quite.
(*Interruptions*)

MR. SPEAKER: If you speak, it will only
create problems. So please let Shri Vajpayee
speak. (*Interruptions*)

[*English*]

MR. SPEAKER: There were Members
who wanted to speak, but I did not allow
them. Let us not be so unkind to them.

(*Interruptions*)

[*Translation*]

SHRI ATAL BIHAR VAJPAYEE: Mr.
Speaker, Sir, I won't make any reference to
Shri Mulayam Singh, because he is not
present in the House.

MR. SPEAKER: You didn't make any
reference to him earlier also. Other did it.

SHRI ATAL BIHARI VAJPAYEE: But he
was leading those people who were going to
Ayodhya. Thus, if I do not mention his name,
I shall be doing injustice to him. That's why I
said that he has an important role in this
episode. I am sure that if he had asked Shri

Chandra Shekhar whether the time was
conducive for him to visit Ayodhya, the latter
would have advised him against it and told
him that the B. J. P. Workers will take advan-
tage of his visit, and create problems to
defame him.

[*English*]

MR. SPEAKER: It is a matter of wit.

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE: Mr.
Speaker, Sir, we offer our regrets, of the
police has committed any excesses there. It
is regrettable if some hon. Members got
injured in the scuffle. We would ask the Uttar
Pradesh Government to order an inquiry into
the incident. They should have checked any
excessive use of force.

Sir, there is no prohibition on visiting
Ayodhya and nobody wants to prevent people
from visiting Ayodhya but if somebody is hell
bent on taking a mob along with him, then
certainly the responsibility of maintaining
law and order in the city rests on the shoul-
ders of the State Government. If it doesn't fulfil
its obligations, then attempts would be made
to bring it to the dock. After all, a mosque
adjacent to the site in Faizabad has been
damaged and moreover, it's the month of
Ramzan. (*Interruptions*) There is lot of hustle
bustle during night time. At such a time, the
damage caused to a mosque is a matter of
concern and needs to be given a serious
thought. But, even then attempts are being
made to put the State Government in an
embarrassing situation. (*Interruptions*) Now
again they have started interrupting.

SHRI INDRAJIT GUPTA. You don't
entertain the idea of a delegation visiting
Ayodhya.

SHRI ATAL BIHARI VAJPAYEE: No,
the State Government welcome the visit of a
delegation.

SHRI INDRAJIT GUPTA: But, that day
you had opposed the idea.

SHRI ATAL BIHARI VAJPAYEE: Shri Chandra Shekhar has raised a very important question as to what stepped the Union Government is taking to solve the Ayodhya issue through a dialogue? What has it done so far? When Shri Chandra Shekhar was the Prime Minister, he found a way to make both the sides involved in the Ayodhya tangle, sit across the table and talk. That day, I mentioned this. But, that day perhaps the gravity of the situation did not dawn upon them. When both the sides sat across the table and exchanged documents, it seemed that the differences were narrowing down and the solution was not very far. I feel that if we had further progress in that direction, we could have thrashed out a solution through dialogue. But, the Union Government did not make any endeavour in that direction. They just passed a law on maintaining the status quo of Shrines, except Ayodhya. The Union Government has not taken any concrete step, aimed at bringing about a lasting solution to the dispute at Ayodhya. In the President's Address, it was stated that a 'Close watch is being kept on the situation. Is it enough to simply keep a watch on the situation? In Hindi, the term 'Kadi Nazar' has been used, while in English, the term 'Close watch' has been used. I fail to understand the difference. Is the Centre only going to see or will it do something about it? What is the role of the Centre? When the Home Minister is asked, he has no information about it. He is not getting proper information. God knows what has happened to this Government. (*Interruptions*)

The External Affairs Minister has resigned. Cartoons are being drawn on the Home Minister challenging his capabilities. The delegation can go, we have no objection about it. But we have problems. We don't want to start a wrong tradition by participating in it. It became clear here as to how wrong traditions are being started. Our friends from Bihar said that Shri Sahi has been murdered so a parliamentary delegation should be sent there. (*Interruptions*)

SHRI RAM VILAS PASWAN: It was said from both the sides

SHRI ATAL BIHARI VAJPAYEE: You were right. Only this will happen if a practice of sending parliamentary delegation is started. If someone will object about delegation it will be said that he wants to hide something. Let's send a delegation. You leave for Ayodhya and we will leave for Patna. But let us fix the place of our meeting. Mr. Speaker, Sir, this house is our meeting place.

MR SPEAKER: May be you can go on the same train.

SHRI ATAL BIHARI VAJPAYEE: This House is the meeting place. I am sorry that I have to make a departure from the conventions. Is it not possible to raise an issue peacefully in this House and express one's own views forcefully. (*Interruptions*) Neither we are able to make them understand nor you.

MR SPEAKER: He is saying it for everyone.

SHRI ATAL BIHARI VAJPAYEE: Something it becomes difficult for me to sit here. When some outsider criticises our behaviour, we raise an issue of breach of privilege. When they are finding us like this, why can't they say anything about us. There should be a system in this House. I have complaint against the Government also. When the proceedings of House started today and the External Affairs Minister has already resigned, the Government should have stated about the resignation of the External Affairs Minister before raising the question by anyone. There would have been no uproar, no problem in the House. How the External Affairs Minister behaved has become clear to the world. How the Parliamentary Affairs Minister behaved has become clear to us. The Home Minister is standing in dock. The Government is in critical condition. Take care of it.

SHRI SPEAKER: Shri Vajpayee has already told me whatever he wanted to say. I know about it.

SHRI SATYA PAL SINGH YADAV: Mr. Speaker, Sir, I want to bring a very serious issue and a matter of principle before this House and the Government. Sir, the Haryana Government has changed the name of Chaudhari Charan Singh Agriculture University.....

SHRI SOMNATH CHATTERJEE: Has the earlier issue ended...

[English]

MR. SPEAKER: The Government will get the information and give all these points.

[Translation]

SHRI SATYA PAL SINGH YADAV: The State Government has changed it. The earlier Government had changed the name of Haryana Agriculture University, Hissar to Chaudhari Charan Singh Agriculture University. Ch. Charn Singh was a great son of this country. He was a Prime Minister also and he is remembered as the Messiah of farmers. The present Government and its Chief Minister Shri Bhajan Lal has again changed the name of Haryana Agriculture University, Hissar by passing a resolution in the State Assembly on 25th of this month. This has hurt the feelings of crores of people. People are on the way to agitation. When the resolution was moved, even the division of votes was not allowed in the State Assembly. The Members of Congress are also sitting here. I would like to submit that several institutions and places have been named after many congressmen like Jawahar Lal Nehru, Indira Gandhi etc. Similarly, institutions and places have been named after many great people. But, never any Central Government or any Chief Minister has changed the name of any university or institution. I think that the State Government has done grave injustice to the farmers by changing the name of Chaudhari Charan Singh Agriculture University. I request the Central Government to immediately interfere in this matter and to reject the resolution passed there. The Centre should not give permission to change the name under any circum-

stances. Any attempt to remove the name of Ch. Charna Singh, will not be tolerated and there will be agitation not only in Haryana, but in the entire country. Ch. Charna Singh was the messiah of farmers. The Prime Minister belonging to the Congress Party and the President visit his Samadhi to offer floral tributes. I severely oppose and criticise the way in which, a conspiracy has been hatched to remove the name of this great patriot and would like to tell the Congress Members that we will be forced to start an agitation, if the resolution is not withdrawn and crores of people of this country will be deeply hurt. An Ayurvedic institution has been named after Shri Sanjay Gandhi. Several Institution has been named after Kamla Neharu, Pt. Jawahar Lal Nehru, Shri Rajiv Gandhi and so on. Therefore, I would request the Central Government to immediately interfere in this issue.

SHRI RAJNATH SONKAR SHASTRI (Saidpur): This is a very serious issue. The Government should take some action on it. It should give a clarification.

SHRI RAM VILAS PASWAN (Roseria): This is a serious issue. Ch. Charan Singh was a great laager of this country. If the name of the university, which is named after him, is changed it will started a new tradition. If the Congress Party goes out of power tomorrow and Government of any other Party is formed, it will be obvious that the names of places and institutions, named by them, will be changed.... (Interruptions)

MR. SPEAKER: Pleased take your seat first....

SHRI RAM VILAS PASWAN: This is a serious issue....

MR. SPEAKER: Yes, it is serious. Let me speak and I have to clear way to facilitate you to speak on it. When an issue is serious, it creates confusion, if all start speaking to gather. Please speak one by one...

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I was saying that the issue

raised by Shri Satya Pal Singh is very serious. Ch. Charan Singh was the Prime Minister of our country and he is respected by the farmers of the entire country. The Haryana University was named after his name, but the new Government changed that name...*(Interruptions)*

MR. SPEAKER: You are unnecessarily stretching it...

SHRI GORGE FERNANDES: When a Central University has been named, who are they to change it...

[*English*]

SHRI PAWANKUMAR BANSAL (Chandigarh): That is a State University.

SHRI RAM VILAS PASWAN: That is a Central University

(Interruptions)

MR. SPEAKER: Shri George Fernandes is right.

[*Translation*]

SHRI RAM VILAS PASWAN: I would like to say in one sentence that a wrong tradition should not be started. Otherwise the names of institutions named after members of one family will be changed, if any other party comes in power tomorrow.

MR. SPEAKER: It is alright.

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, this question is not concerned with the Central and the State and now it is significant whether it is a Central University or not. I would request the Government that a wrong tradition should not be allowed to take roots. Ch. Charan Singh was the Prime Minister of our country and was respected by all of us. I think that a lot of people among us and several parties were associated with him. A University was named after Ch. Charan Singh, but the new State Government has changed the name of the

university. This will have adverse affect not only in Haryana but in the entire country. No university is named after any person if there are different views on it. But when it is once named, no one changes it. Therefore, this will be a wrong tradition. The Parliamentary Affairs Minister is sitting here. He should take note of the sentiments of the House and should inform Shri Bhajan Lal about it and should tell him that this will be wrong and the entire country will have to face its results.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, the situation is clear before you. This issue is not going to end here. Every Chief Minister will give his own decision. Therefore I would request you that on behalf of this House you gave a single opinion on this issue.

MR. SPEAKER: I can give opinion, but it will not be good if it is not respected. In my opinion, whatever is being said, is right, but my opinion should be respected.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, a lot of thank to you.

[*English*]

MR. SPEAKER: The Speaker has his own limitations.

(Interruptions)

[*Translation*]

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker, Sir, ...

SHRI DHARAMPAL SINGH (Sonapat): Mr. Speaker, Sir, everybody has regard for Chaudhury Charan Singh. We agree that he was a kisan leader. Now the question is that we will go and talk to them and ask them as to what is the problem? It is not a matter which can be discussed here...*(Interruptions)*

MR. SPEAKER: Please take up this problem with extreme seriousness. Everybody will support your sentiments. He is also saying with a view to support you. Please

don't lead to confusion without any reason. Shri Chandra Shekhar is speaking. Please, let him speak.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, I would say only one thing that whatever the Government of Haryana has done very recently is something very sad. There is still some time left to withdraw it. It will not only create a wrong precedence, but it will also have an adverse effect on political decency and morality. The scheme of replacing the name of Chaudhury Charan Singh prepared by the Haryana Government shows immaturity on the part of that Government.

[English]

MR. SPEAKER: I am allowing you. Let me conduct the business now. I am not allowing many Members from this side. I am allowing these Members.

(Interruptions)

[Translation]

SHRI NATHU RAM MIRDHA (Nagaur): Mr. Speaker, Sir, Haryana Government has set up a very wrong tradition. So, I urge upon the Hon Minister and the Government that it is very important to check this tradition, otherwise, on the basis of majority, there will be always a frequent change of the Government begins, it would not be good at all. Chaudhury Charan Singh was not an ordinary man. He was a great man of this country. All the Members from both the sides has great respect for him. It is very bad if Shri Bhajan Lal Ji is doing all this during his regime.

[English]

MR. SPEAKER: I feel like saying that the concerned authorities will take note of what has been expressed on the floor of the House and will act in the correct manner.

(Interruptions)

SHRI K. V. THANGKABALU (Dhar-

mapuri): Mr. Speaker, Sir, the Central Government was allowing 85,000 metric tonnes of rice.. (Interruptions)

MR. SPEAKER: I will allow, Mr. Rao.

(Interruptions)

SHRI K. V. THANGKABALU: The Central Government was allotting 85,000 metric tonnes of rice, per month to Tamil Nadu...

MR. SPEAKER: It pertains to what? Does it pertain to Matters under Rule 377?

SHRI K. V. THANGKABALU: It pertains to Tamil Nadu. It does not pertain to Matters under Rule 377. It pertains to the Zero Hour. ... as a sequel to the pleas made by me on the earlier occasions in the last Lok Sabha Now I understand that the Central Government has issued orders for release of 58,000 metric tonnes of rice only from the month of April, 1992 reducing it by 27,000 metric tonnes of rice.

This is repeated regularly. This order will jeopardous the interest of Tamil Nadu and unsettle the public distribution system besides inviting unwarranted apathy of the people of Tamil Nadu towards the Central Government.

Tamil Nadu is a deficit State always depending on the drawls from the Central Pool. Most part of Tamil Nadu is reeling under drought conditions, while most of the coastal belt of Tamil Nadu has not recovered from the cyclonic effects of the last years.

While I plead for the restoration of allotment of 85000 metric tonnes of rice per month to Tamil Nadu, I request the hon. Prime Minister to advise the concerned Ministry, that is, the Food and Civil Supplies Ministry accordingly. I also urge upon the Central Government to desist from following an inconsistent policy in this regard and see that the annual supply of rice to Tamil Nadu is kept at an average of nine lakh metric tonnes. I may also plead through you to evolve a fixed norm and policy for allotment

of rice to Tamil Nadu in consultation with the hon. Chief Minister of Tamil Nadu and Members of Parliament from Tamil Nadu. This will obviate the of t-repeated fluctuations in the supply of rice to Tamil Nadu. This is a very serious matter and the people of Tamil Nadu are agitated over it. We want the Central Government to come forward to help us in this regard. (*Interruptions*)

SHRI P. G. NARAYANAN (Gohichettipalayam): Sir, I associated myself with my friend on the issue of allotment of rice to Tamil Nadu. The Government should not make drastic cut in the supply of rice to Tamil Nadu. It will adversely affect the public distribution system in Tamil Nadu. When the total requirement for one month for Tamil Nadu is one and a half lakh tonnes of rice, at least 75000 metric tonnes should be made available to Tamil Nadu by the Government of India. I fully support the demand made by Shri Thangkabalu. (*Interruptions*)

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Mr. Speaker, Sir, it is really unfortunate that the Haryana Government has taken a decision to change the name of the university. We take serious objection to that because Chaudhary Charan Singh has got a distinct place in the millions of kisans of this country. (*Interruptions*) He was the person who really struggled hard for the uplift of kisans and the rural economy. The farmers of this country will not take it lying low if the present decision of the Haryana Government is not withdrawn. The name of Chaudhary Charan Singh must continue. Otherwise, the farmers of this country will be forced to take to agitation. The present Congress Government always take it as its the private property and names it in the name of the family members of Pandit Jawaharlal Nehru. It is high time that they change this type of attitude. (*Interruptions*)

MR. SPEAKER: It is not necessary.

14.00 hrs.

[*Translation*]

SHRI JANGBIR SINGH (Bhiwani): Mr.

Speaker, Sir, I would like to draw the attention of this august House to the increasing incidence of pollution on account of the distillery in Hissar city. Coincidentally, it is owned by the son-in-law of the Chief Minister of Haryana. The people of about a dozen villages of Hissar district and city have been compelled to breathe in air polluted by the discharge of effluents containing used up molasses and other waste material. Train and bus passengers going to Hissar have that bitter experience of breathing in the foul air. Discharge of used up molasses in agricultural fields is adversely affecting the fertility of soil. As a result of its adverse effects, trees, plants and entire vegetation is also getting destroyed. The industrial area of Hissar is also adjacent to this distillery, hence the resultant polluted air affecting the workers of these factories.

Mr. Speaker, Sir, not only that, even the proposed expansion of Hissar cantonment area is also pending because of this problem of pollution. The army jawans posted in the Cant, are also facing far-reaching adverse effected by this polluted atmosphere. The army officers of the cantonment have also sent a number of written complaints in this regard. But the Chief Minister has been able to continue with this factory just for his political influence.

Mr. Speaker, Sir, I would urge upon the Environment Minister and the Defence Minister to intervene immediately in this matter get the distillery closed immediately so that the people of that area and the army jawans are able to breathe in the fresh air

SHRI DHARAMPAL SINGH MALIK (Sonapat): Mr. Speaker, Sir, he has said about the pollution being caused by the distillery at Hissar.

SHRI JANGBIR SINGH: Mr. Speaker, Sir, whenever there is a discussion whether it is about Chaudhary Charan Singh or the pollution due to distillery, Malik Sahib always intervenes in it. (*Interruptions*)

SHRI DHARAM PAL SINGH MALIK:

Mr. Speaker, Sir, he is trying to monopolise the House. With regard to the matter under discussion, I have come to know ... (*Interruptions*)

MR. SPEAKER: Mr. Jangbir Singh, Please take your seat. These people also have an equal right to speak.

Malik, I have given you time to speak. Please address me, why do you address them?

SHRI DHARAMPAL SINGH MALIK: Mr. Speaker, Sir, the factory which is stated to be causing pollution has been there for the last 15 years. Their Government was also there for a period of 4 years, but why did not they shift it from that place. Now they want to politicise that issue. Whenever there is any issue, they invariably mention the name of Chaudhary Bhajan Lal with a view to defame him and politicise issues to serve their own ends. (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I have given a notice of breach of Privilege by the Minister of Steel for what he has said yesterday on the floor of the House.

I think this is grossly contemptuous not only of myself - I am a very humble Member - but also the House itself. It challenges my honesty and integrity and that which necessarily means that I am not a fit person to be a Member of this House and that I cannot participate in the proceedings of the House. I have a right to represent my constituency - the people of my constituency - and to raise the issues and problems of this country in this House, may be not in a perfect way - I am not a perfect individual. I may have my infirmities. But to say that as a lawyer - because I happened to be a lawyer - I go to the Judge's chamber and purchase the judgment from the Judges and therefore, I am not entitled to speak on the floor of the House, this is a gross type of contempt.

In my humble experience - I have been here in this House from the Fifth Lok Sabha - nobody has challenged my conduct in this manner. This is a challenge to my integrity, to my honesty, to my capacity to represent, to be a Member of this House. This is not only an affront to me but it is also an affront to the House itself. Therefore, Sir, I request that this matter should be referred to the Privileges Committee unless you think fit otherwise to deal with this matter.

(*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): Sir, would you wish me to say something?

MR. SPEAKER: That is exactly why I was looking at you.

SHRI SONTOSH MOHAN DEV: Sir, I have no reason to doubt the integrity of the hon. Member. What I said is in pretext to what he said about me.

MR. SPEAKER: And you respect him also.

SHRI SOMNATH CHATTERJEE: Sir, may I make it clear. I said, it has come out in the newspapers in West Bengal - in a large number of papers - saying that a sitting Judge of the Calcutta High Court has said that the Left Front Government should be kicked out while sitting in the Bench and that in future, Shri Santosh Mohan Dev should be deputed to hold elections, as he did in Tripura and in Punjab. This is not my statement. This has come out in the papers. I drew the attention of the hon. Minister that such things should not be allowed to be said or done, apart from the fact that appointments of Judges are being cancelled in this country which has never happened.

Therefore, I brought it to the notice of the Government. And suddenly, the Minister gets up and makes personal allegations that I go to the Judge's chamber and purchase the judgment. I never alleged any thing

against Shri Santosh Mohan Dev. I said that this is what the Judge was saying.

SHRI SONTOSH MOHAN DEV: What he has said is cent per cent correct. He has quoted some newspaper report, wherein some Judge has said that Santosh Mohan Dev should be brought. It is also a fact that it came up in the paper. It is also a fact that it came out in the paper that the Chief Minister has written to the Chief Justice. It is also a fact that the Chief Justice has sent a reply saying that no such remark has been made by the Judge.

Shri Somnath Chatterjee is a seasoned politician; he is a good Parliamentarian. I never expected that a matter which has been closed in the High Court of Calcutta, will be raised by him. On this pretext what I did will was - by the name of God I vouch - I told the same incident to him when Mohan Bagan case was fought. A delegation came to me and brought an allegation and I mentioned the same to him and he said it is not correct. So, I have also mentioned something which came to me. He believed the newspapers and I believed the delegation. I have nothing against him. I know that he is a very good leader; he is a very good advocate and if I had wonder his sentiments, then I am sorry. *(Interruptions)*

MR. SPEAKER: I think both of you have been very very responsible and you are trying to understand. Shri Dev has expressed his stand.

(Interruptions)

SHRISOMNATH CHATTERJEE: I have no personal animosity as far as he is concerned. He knows that. Therefore, it has come to me as a great shock. I have never made any allegation against him. So, that should be expunged from the records.

MR. SPEAKER: I can very well see the anguish which is caused.

SHRI SONTOSH MOHAN DEV: We

can forget this by having a lunch together now.

MR. SPEAKER: I think that is a real meeting of the minds and hearts. I would certainly expunge it. I will go through it and I will expunge it, in view of what he has said. I think this matter should be closed now.

SHRI INDER JIT: (Darjeeling): Sir, why not just withdraw it? I think we are developing a convention of expunctions.

MR. SPEAKER: Now, that aspect you leave it to me.

(Interruptions)

MR. SPEAKER: Shri Nirmal Kanti Chatterjee, you are always speaking like this, when I am standing and you are disturbing me also. I am dealing with a delicate matter. For God's sake, please help me and you please keep quiet for some time.

He is a old gentlemen and he is behaving like me, as a young man. I am thankful to Shri Somnath Chatterjee for putting it in a correct fashion. I can very well see the anguish caused to him. He has the respect of the entire House. And in view, of what he has said, I will just look into the matter to correct the thing.

Now we shall take up papers to be laid on the Table.

14.09 hrs.

PAPERS LAID ON THE TABLE

Delhi School Education (Amendment) Rules, 1990 Annual Report and Review on the working of the Technical Teachers Training Institute, Madras etc.

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DE-